

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.951 of 2019 and
I.A. Nos.1719 & 2557 of 2020

IN THE MATTER OF:

Edwell Infrastructure Hazira Ltd.

...Appellant

Versus

Siddhi Vinayak Logistics Ltd. & Anr.

...Respondents

For Appellant:

**Shri Abhijeet Sinha, Shri Himanshu Satija and
Shri Rohan Talwar, Advocates**

For Respondents:

**Moulshree Shukla and Misha, Advocates (R-1)
Shri Arvind Kumar Gupta and Ms. Purti Gupta,
Advocates (R-2)
Ms. Annanya Ghosh, (Respondent in IA 2557/2020)**

O R D E R
(Virtual Mode)

04.03.2021 It is stated that there are steps being taken and the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench) had given some directions because of which matter relating to settlement would come up before the Adjudicating Authority on 8th March, 2021. Parties state that this matter may be kept after 8th March, 2021.

List the Appeal 'for directions' on 8th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md